भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India

Recovery & Refund Department
Recovery Division IV
Tel: 022-26449564
Email: kpjadhav@sebi.gov.in

Notice of Attachment of Bank Account

Attachment Proceeding No. 15562 of 2026
Certificate No. 9174 of 2026

The Principal Officer /Chairman & Managing Director / CEO
All the Banks in India.

1. Whereas a **Recovery Certificate No. 9174 of 2026 dated 29.06.2026** has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs.5,31,000.00/- (Rupees Five Lakh and Thirty One Thousand Only) as detailed below along with interest/costs/charges/expenses etc. against **Amit Kumar Agarwal HUF ["Defaulter"] [PAN: AAIHA6110R]** and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated 29.06.2026 has been issued to Amit Kumar Agarwal HUF.

Description of Dues	Amount (in Rs
Penalty imposed on **Amit Kumar Agarwal HUF (PAN: AAIHA6110R),** by the AO vide Order/AK/GN/2025-26/31998 dated January 28, 2026 in the matter of dealing in Illiquid Stocks Options at BSE.	5,00,000.00/-
Interest from January, 2026 to June, 2026 @ 1% p.m.	30,000.00/-
Recovery cost	1,000.00/-
Total	**5,31,000.00/-**

2. Whereas no amount has been paid by the defaulter and there is sufficient reason to believe that the defaulter may dispose of the amounts/ proceeds in the Bank accounts held with your Bank and realization of amount due under the certificate would in consequence be delayed or obstructed.

3. It is therefore in exercise of powers conferred on me, I hereby order to attach the following with immediate effect to the extent of above said dues:
   i) All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank; and
   ii) All other amount/proceeds due or may become due to the Defaulter or any money held or may subsequently hold for or on account of the Defaulter.
4. It is further ordered with immediate effect that **No Debit** shall be made in the said account/s **to the extent of the total dues mentioned above** until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.
5. You are hereby directed to provide the following within 15 days to the undersigned/ our representative on service of this Notice:
   a) Details of all the Accounts including Lockers held by the defaulter with your Bank;
   b) Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;
   c) Confirmation of Attachment of the said account(s) and lockers; and

भारतीय प्रतिभूति और विनिमय बोर्ड SEBI वसूली प्रभाग Recovery Division Securities and Exchange Board of India

Contd...2...

A.P. No. 15562 of 2026

d) Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no bank account/balance with your bank.

6. If the defaulter is not having any type of account with your bank, then the same need not be informed to SEBI.

7. You are also directed to immediately attach any new account/s opened by the defaulter with your Bank post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s.

8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Mumbai on this 17th day of July, 2026.

SEAL

भारतीय प्रतिभूति और विनिमय बोर्ड
SEBI
वसूली प्रभाग
Recovery Division
Securities and Exchange Board of India

K Jadhav

RECOVERY OFFICER

Kirtikumar Jadhav
कीर्तिकुमार जाधव
General Manager & Recovery Officer
महाप्रबंधक एवं वसूली अधिकारी
Securities and Exchange Board of India
भारतीय प्रतिभूती एवं विनिमय बोर्ड
Mumbai
मुंबई

Copy to:

Amit Kumar Agarwal HUF
(PAN: AAIHA6110R)
Add 1: 255/79 Kundri near Tikona, Park Rakabganj, rajendra Nagar, Lucknow, Uttar Pradesh- 226004

Add 2:268/641/58, Tilak Nagar Aishabagh, Lucknow, Uttar Pradesh -226004

Add 3: Kusum Trading Company, Dal Mandi, Rakabgnaj, Lucknow, Uttar Pradesh-226003

(With a direction not to receive/ recover/ demand the proceeds/ money held/ to be held in the aforesaid accounts)

Recovery & Refund Department
Recovery Division IV
Tel: 022-26449564
Email: kpjadhav@sebi.gov.in

भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India

Notice of Attachment of Post Office Accounts

Attachment Proceeding No. 15562 of 2026
Certificate No. 9174 of 2026

Head Postmaster,
All the Post Offices

1. Whereas a **Recovery Certificate No. 9174 of 2026 dated 29.06.2026** has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs.5,31,000.00/- (Rupees Five Lakh and Thirty One Thousand Only) as detailed below along with interest/costs/charges/expenses etc. against **Amit Kumar Agarwal HUF ["Defaulter"] [PAN: AAIHA6110R]** and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated 29.06.2026 has been issued to Amit Kumar Agarwal HUF.

Description of Dues	Amount (in Rs
Penalty imposed on **Amit Kumar Agarwal HUF (PAN: AAIHA6110R),** by the AO vide Order/AK/GN/2025-26/31998 dated January 28, 2026 in the matter of dealing in Illiquid Stocks Options at BSE.	5,00,000.00/-
Interest from January, 2026 to June, 2026 @ 1% p.m.	30,000.00/-
Recovery cost	1,000.00/-
Total	**5,31,000.00/-**

2. Whereas no amount has been paid by the defaulter and there is sufficient reason to believe that the defaulter may dispose of the amounts/ proceeds in the Bank accounts held with your Bank and realization of amount due under the certificate would in consequence be delayed or obstructed.

3. It is therefore in exercise of powers conferred on me, I hereby order to attach the following with immediate effect to the extent of above said dues:
   i) All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank; and
   ii) All other amount/proceeds due or may become due to the Defaulter or any money held or may subsequently hold for or on account of the Defaulter.

4. It is further ordered with immediate effect that **No Debit** shall be made in the said account/s **to the extent of the total dues mentioned above** until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.

5. You are hereby directed to provide the following within 15 days to the undersigned/ our representative on service of this Notice:
   a) Details of all the Accounts including Lockers held by the defaulter with your Bank;
   b) Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;
   c) Confirmation of Attachment of the said account(s) and lockers; and

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A.P. No. 15562 of 2026

d) Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no bank account/balance with your bank.

6. If the defaulter is not having any type of account with your bank, then the same need not be informed to SEBI.

7. You are also directed to immediately attach any new account/s opened by the defaulter with your Bank post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s.

8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Mumbai on this 17th day of July, 2026.

SEAL

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SEBI
वसूली प्रभाग
Recovery Division
Securities and Exchange Board of India

KJadhav

RECOVERY OFFICER

Kirtikumar Jadhav
कीर्तिकुमार जाधव
General Manager & Recovery Officer
महाप्रबंधक एवं वसूली अधिकारी
Securities and Exchange Board of India
भारतीय प्रतिभूति और विनिमय बोर्ड
Mumbai
मुंबई

Copy to:

Amit Kumar Agarwal HUF
(PAN: AAIHA6110R)
Add 1: 255/79 Kundri near Tikona, Park Rakabganj, rajendra Nagar, Lucknow, Uttar Pradesh- 226004

Add 2:268/641/58, Tilak Nagar Aishabagh, Lucknow, Uttar Pradesh -226004

Add 3: Kusum Trading Company, Dal Mandi, Rakabgnaj, Lucknow, Uttar Pradesh-226003

(With a direction not to receive/ recover/ demand the proceeds/ money held/ to be held in the aforesaid accounts)

Recovery & Refund Department
Recovery Division III
Tel: 022-26449564
Email: kpjadhav@sebi.gov.in

भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India

Notice of Attachment of Demat Account and Mutual Fund Folio(s)

Attachment Proceeding No. 15563 of 2026
Certificate No. 9174 of 2026

M/s. National Securities Depository Ltd.
4th floor, 'A', Wing, Trade World
Kamala Mills Compound
Senapati Bapat Marg
Lower Parel, Mumbai – 400013

M/s. Central Depository Services (I) Ltd.
P J Towers, 17th floor
Dalal Street,
Fort, Mumbai – 400001

The Principal Officer /Chairman & Managing Director / CEO
All the Mutual Funds in India.

1. Whereas a **Recovery Certificate No. 9174 of 2026 dated 29.06.2026** has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs.5,31,000.00/- (Rupees Five Lakh and Thirty One Thousand Only) as detailed below along with interest/costs/charges/expenses etc. against **Amit Kumar Agarwal HUF ["Defaulter"] [PAN: AAIHA6110R]** and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated 29.06.2026 has been issued to Amit Kumar Agarwal HUF.

Description of Dues	Amount (in Rs.)
Penalty imposed on **Amit Kumar Agarwal HUF (PAN: AAIHA6110R),** by the AO vide Order/AK/GN/2025-26/31998 dated January 28, 2026 in the matter of dealing in Illiquid Stocks Options at BSE.	5,00,000.00/-
Interest from January, 2026 to June, 2026 @ 1% p.m.	30,000.00/-
Recovery cost	1,000.00/-
Total	**5,31,000.00/-**

2. Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the securities/instruments in the Demat account/s or Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.

3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
   i) All Demat Account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
   ii) All Mutual fund folio/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.

4. It is further ordered with immediate effect that **No Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.

5. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice.
   a) Details of all the Accounts/folios held by the Defaulter with you;
   b) Copy of the Account Statement/s; and
   c) Confirmation of Attachment of the said accounts/folios

A.P. No. 15563 of 2026

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no account/folio with you.

6. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.

7. You are also directed to immediately attach any new account/s opened or folio/s created for the defaulter by you post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s or folio/s.

8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Mumbai on this 17th day of July, 2026.

SEAL

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Securities and Exchange Board of India
भारतीय प्रति... बोर्ड

Copy to:

Amit Kumar Agarwal HUF **(PAN: AAIHA6110R)** Add 1: 255/79 Kundri near Tikona, Park Rakabganj, rajendra Nagar, Lucknow, Uttar Pradesh- 226004 Add 2:268/641/58, Tilak Nagar Aishabagh, Lucknow, Uttar Pradesh -226004 Add 3: Kusum Trading Company, Dal Mandi, Rakabgnaj, Lucknow, Uttar Pradesh-226003

(With a direction not to receive/ recover/ demand the proceeds/ money held/ to be held in the aforesaid accounts)